

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1384 OF 2019 IN**  
**DFR NO. 2218 OF 2019**

**Dated : 25<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>M/s. Renew Wind Energy (TN2) Private Limited</b>	...	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Central Electricity Regulatory Commission &amp; Ors.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Rishabh Prasad

Counsel for the Respondent (s) : Mr. Harsha Peechara  
Mr. Ashish Tiwari for R-1 & R-2

**ORDER**

Appearance and objections on delay application, if any, and reply to the main appeal shall be filed by the Respondents within four weeks time i.e. on or before 23.10.2019, after duly serving copy to the other side.

List the matter on **06.11.2019**.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice Manjula Chellur)**  
**Chairperson**